

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-08/2017/1580/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Utpal Prasad,
District & Sessions Judge
Chirang, Kajalgaon

Dated Guwahati, the 23rd March, 2022.

Sub:- **Earned leave.**

Ref:- Your letter No. DJCH. I-5/2015-2021/837 Dated 21.03.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for two and half days w.e.f. 23.03.2022 till 1.30 PM of 25.03.2022 with station leave permission, with the official vehicle, at own cost, from the morning of 23.03.2022 till 1.30 PM of 25.03.2022**, as prayed for.

Further, you have been allowed to hand over charge to the Civil Judge and Asstt. Sessions Judge, Chirang, Kajalgaon in her absence, to the Chief Judicial Magistrate, Chirang, Kajalgaon, in his absence, to the Additional Chief Judicial Magistrate, Chirang Kajalgaon before proceeding on leave.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-08/2017/1581-1582/A, dated 23.03.2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.

2. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)

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